

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3684  
ANSWERED ON:08.08.2002  
INCREASE IN RETIREMENT AGE OF JUDGES  
VILAS BABURAO MUTTEMWAR

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government propose to increase the retirement age of the Judges of the Supreme Court and the High Courts;
- (b) if so, whether this matter was considered by the Committee to review the Constitution;
- (c) if so, the recommendations made by the Committee;
- (d) whether the retirement age of Judges in some of the countries is higher than the civil servants; and
- (e) if so, the details of the retirement age of Judges in comparison to the civil servants in some of the democratic countries?

**Answer**

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI):

(a) to (c) References have been received with regard to the increase in the retirement age of the Judges of the Supreme Court and High Courts. The Chief Justices Conference held in December 1999, resolved that the age of retirement of the Judges of High Courts should be raised from 62 years to 65 years with a corresponding increase in the age of retirement of the Judges of the Supreme Court of India.

The National Commission to Review the Working of the Constitution (NCRWC) has recommended that the retirement age of the Judges of the High Court should be increased to 65 years and that of the Judges of the Supreme Court should be increased to 68 years.

So far, no decision has been taken by the Government in this regard.

(d) and (e) In India at present the retirement age of the Supreme Court Judges is 65 years and that of the High Court Judges is 62 years while the retirement age of the civil servants in India is 60 years. As per the available information, in England the Circuit Judges retire at the age of 70 years and the retirement age for civil servants is 60 to 65 years, whereas in Morocco, Magistrates retire at the age of 66 years and civil servants retire at 60 years.